

on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-346/85].

Annual Plan 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN) : I beg to lay on the Table a copy of the 'Annual Plan 1984-85' (Hindi and English versions).

[Placed in Library. See No. LT-347/85].

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th January, 1985, agreed without any amendment to the Representation of the People (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd January, 1985."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th January, 1985, agreed without any amendment to the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Bill, 1985, which was passed by the Lok Sabha, at its sitting held on the 23rd January, 1985."

MR. SPEAKER : Members are aware that today Beating Retreat function will be held. In order to enable Members to witness the Beating Retreat, I propose to adjourn the House at 4 P.M. today. I hope the House agrees.

I may also remind the Members that tomorrow at 11 A.M. two minutes silence will be observed by the House in memory of those who gave their lives in the struggle for India's freedom. The Speaker will take the Chair a little before 11 A.M. The Members may kindly take their seats in the House by 10.55 A.M.

MATTERS UNDER RULE 377

[Translation]

- (i) Survey of residential land in Outer Delhi and need to ban its acquisition

SHRI BHARAT SINGH (Outer Delhi) : Mr. Speaker, Sir, with your permission, I want to bring to your notice the difficulty of the residents of Outer Delhi. The land is acquired by the Delhi Administration for residential purposes. The land so acquired already has some built-in houses. So, it is necessary that before going in for such acquisition, a survey of the built-up areas is undertaken and such areas exempted from acquisition. At the same time provision should also be made for community and civic amenities, like parks, drainage etc. The notices already served on the owners of such houses under sections 4 and 6 may be withdrawn, so that the poor people are saved from the complications of litigation.

- (ii) Need to preserve ancient fame and glory of old Delhi

SHRI JAI PARKASH AGARWAL (Chandni Chowk) : Mr. Speaker, Sir, Delhi has a special status among the Metropolises of the world. Various rulers of India made it their capital. Everyday, tourists from all over the world visit Delhi to see its historical monuments and places of architectural and cultural importance. But with the passage of time the distinctive character of ancient Delhi is becoming extinct. The